



The Bihar Gazette

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(NO.PATNA 77) PATNA, MONDAY, 25TH JANUARY 2016

PATNA HIGH COURT

NOTIFICATION

The 23rd January 2016
CORRECTION SLIP NO.149

No. Misc-03-2011-50 (A) Rules Deptt.—In exercise of the powers conferred by Clause(2) of Article 229 of the Constitution of India, the Chief Justice of the High Court of Judicature at Patna makes the following amendment by way of insertion to the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997.

1. *Short title and commencement.*—(1) These Rules may be called the Patna High Court Officers and Staff (Condition of Service and Conduct) (Amendment) Rules, 2016.

2. They shall come into force at once and shall apply to all such vacancies accrued before and after the amendment and shall apply to all appointments including those which are still in process.

3. Amendment by way of insertion under caption “**Ex-cadre/Isolated Posts**” in PART-V of the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997 regarding ‘**Sources, qualification and method of recruitment to non-gazette (Class III and IV) posts**’, after Sl.No.16 as Sl.No.16A the following is added :-

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Sl. No.	Category/Designation of posts.	Mode of appointment.	Minimum qualification prescribed for appointment to the post.
1	2	3	4
16A.	Protocol Assistants (Pay Scale of P.B.-1, Rs.5200-20, 200+Grade Pay of Rs.2400/- plus Dearness Allowances and other allowances as admissible time to time by the State Government.	By selection only through interview of eligible Class IV/Daily Wage Mazdoors of the Court having at least 7 years' experience of Protocol and allied works.	Intermediate or equivalent from a recognized Board/University.

By Order of the Court,
VINOD KUMAR SINHA,
Registrar General.

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